

नियुक्तियों और बढ़ोतरी यानी एप्पाइंटमेंट्स एंड प्रोमोशंस के बारे में यह कमेटी कहती है :

Regarding appointments/promotions, the students should however have opportunity to discuss the general principles involved in such decisions to have their views properly considered.

विश्वविद्यालय के संगठन और ढांचे के बारे में यह लोग लिखते हैं :

But there should be opportunities for students to join discussions about the content and structure of courses, teaching methods in general and the effectiveness of the particular teaching which they are receiving.

ऐसे रूढ़िवादी देश में इस तरह का दिमाग अब बन रहा। जिस देश में महात्मा गांधी, रवीन्द्र नाथ टैगोर और नेताजी सुभाष चन्द्र बोस पैदा हुए उस देश में हमारे दिमाग और भी क्रान्तिकारी बनने चाहिये। अगर आप इस तरह के बुनियादी परिवर्तन लाने की प्रक्रिया जारी करें तो हम आपका साथ दे सकते हैं।

इनका जो संशोधन है, उसको में मान रहा हूं मैं चाहता हूं कि उस संशोधन के साथ यह प्रस्ताव पास हो। लेकिन साथ-साथ यूनिवर्सिटी ग्रांट्स कमिशन वाला जो कानून है वह भी जानकारी के इसी कानून के साथ जोड़ कर सभी विश्वविद्यालयों के पास पहुँचाया जाए ताकि केवल केन्द्रीय विश्वविद्यालयों की राय ही नहीं बल्कि राज्यों में भी जो विश्वविद्यालय हैं, उनकी राय भी हम लोग अच्छी तरह समझ सकें।

MR. CHAIRMAN : I will put the amendment of Dr. Rao to the vote of the House.

The question is :

That in the motion moved on the 21st March, 1969 by Shri Madhu Limaye, for circulation of the Central

Universities (Students' Participation) Bill, 1969 for the purpose of eliciting opinion thereon by the 1st October, 1969,—

for "1st October, 1969" substitute "2nd March, 1970" (1)

The motion was adopted

MR. CHAIRMAN : I will now put Shri Madhu Limaye's motion to the vote of the House, as now amended.

The question is :

"That the Bill to constitute Students' Unions and to provide for their representation in Central Universities bodies, be circulated for the purpose of eliciting opinion thereon by the 2nd March, 1970"

The motion was adopted.

19.14 hrs.

#### ENLARGEMENT OF THE APPELLATE (CRIMINAL) JURISDICTION OF THE SUPREME COURT BILL.

SHRI A.N. MULLA (Lucknow) : Sir, I move :

"That the Bill to enlarge the appellate jurisdiction of the Supreme Court in regard to criminal matters, be taken into consideration."

I rise to place this Bill for the consideration of hon. Members of this House.

MR. CHAIRMAN : The hon. Member may continue on the next non-official day.

SHRI A.N. MULLA : Sir, I hope this Bill will receive support from all sides of the House. For, it seeks to safeguard the basic human rights of a person when he is prosecuted. It wants to ensure a fair trial for persons who have the misfortune of being accused of some offence.

At the moment...

MR. CHAIRMAN : Consideration motion is now moved. The Hon. Member may resume his speech on the next non-official day.

The House stands adjourned to meet again at 11 A.M. on Monday.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, April 7, 1969, Chaitra 17, 1891 (Saka).